

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 22280/2025

[Arising out of impugned final judgment and order dated 16-08-2023 in CR MBA No. 33800/2023 passed by the High Court of Judicature at Allahabad]

DEV NARAYAN YADAV

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 136190/2025 - CONDONATION OF DELAY IN FILING IA No. 136191/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 136189/2025 - EXEMPTION FROM FILING O.T.)

Date : 17-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) : Mr. Murtazu Ahmed, Adv.  
Mr. Ramjee Pandey, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. Applications for exemption from filing Certified Copy of the Impugned judgment and official translation are allowed.
3. Issue notice returnable in four weeks.
4. In addition, standing counsel is permitted to be served.

(GULSHAN KUMAR ARORA)  
AR-CUM-PS

(NAND KISHOR)  
ASSISTANT REGISTRAR